

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-2406/92

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New Delhi this the 23rd day of October, 1997.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Sh. S.P. Biswas, Member (A)

Shri R. K. Aneja,
Station Master,
Northern Railway
Amin
Distt. Kurushetra.

.... Applicant

(through Shri B.S. Maines, advocate)

versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divisional Railway
Manager, Northern Railway,
State Entry Road,
New Delhi.

.... Respondents

(Present None)

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

The learned counsel for the applicant has submitted that the respondents themselves in reply to paragraphs 5.1. to 5.11. of the Q.A. have stated that they have granted the reliefs as prayed for by the applicant and hence the Q.A. has become infructuous. The ld. counsel further submits that the applicant has also not contacted him recently.

2. In the above facts and circumstances of the case, the Q.A. is dismissed as having become infructuous.

S.P. Biswas
(S.P. Biswas)
Member (A)

/vv/

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)